

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 29/08/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53074/2016-CU[DB] dated 16/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Deputy/Asstt. Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
¹ AD/COD/256/2012, AD/MISC/3705/2012	AD/21/2012	B M Jain & Sons Pvt Ltd 412/413, Mandvi Navjeevan, 4th Floor, 121/127, Kaz Syed Street Mumbai-400003

**Name and Address of
Respondent**

2

-DESIGNATED AUTHORITY
DIRECTORATE GENERAL OF
ANTI-DUMPING AND ALLIED
DUTIES,
1. MINISTRY OF COMMERCE
AND INDUSTRIES.
GOVERNMENT OF INDIA
UDYOG BHAWAN, NEW DELHI
110001 2. UNION OF INDIA
MINISTRY OF FINANCE
SECRETARY - REVENUE
GOVERNMENT OF INDIA
NORTH BLOCK, NEW DELHI

Copy To**3 Advocate(s) / Consultant(s):**

- 1 **Prem Ranjan Kumar, Adv**
LGF 6/33, VIKRAM VIHAR,
LAJPAT NAGAR PART-IV,
NEW DELHI-110024
2. *Rajesh Sharma, (Advocate)*
TMR, SOLICITORS & CONSULTANTS,
K-3/A, SAKET, NEW DELHI

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 The ICFAI society , 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

16 C.D.R.

17 Office Copy

18 Guard File

 29/8/16

Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 16.8.2016

**Condonation Application No.256 of 2012
Miscellaneous Application No.3705 of 2012 and
Anti-Dumping Appeal No.21 of 2012**

Arising out of the Final Findings No.14/25/2009-DGAD dated 3rd May, 2011 passed by the Designated Authority and Customs Notification No.58/2011 dated 08.7.2011 passed by the Ministry of Finance, Department of Revenue.

For Approval and Signature:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Mr. B. Ravichandran, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

B.M. Jain & Sons Pvt. Ltd.

Appellants

Vs.

Designated Authority,
Directorate General of Anti-Dumping and
Allied Duties/Ministry of Finance

Respondent

Appearance:

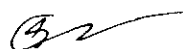
None for the appellants

Present Shri Amit Singh, Advocate for the Designated Authority,
Ministry of Commerce

Present Shri Govind Dixit, A.R. for the Revenue

Present Shri Rajesh Sharma, Advocate with Ms.Rita Jaha, Advocate
for the Domestic Industry

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Mr. B. Ravichandran, , Technical Member



Final Order No. 53074/2016

Per Justice (Dr.) Satish Chandra:

List revised. None present for the appellant.

2. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
3. The appeal is dismissed for default.

(Justice Dr. Satish Chandra)

President

(Archana Wadhwa) 17/8/16
Judicial Member

(B. Ravichandran) 17/8/16
Technical Member

scd/